

REVENUE DEPARTMENT  
INCOME TAX

~~No. 261/3/84-IT~~

No. 6090 (P.No. 261/3/84-IT) In exercise of the powers conferred by sub-section(1) of section 121A of the Income-tax Act, 1961 (43 of 1961) and in partial modification of the notifications issued earlier, the Central Board of Direct Taxes hereby directs that the Commissioner of Income-tax (Appeals) of the charges specified in column no.(1) of the schedule below, shall perform their functions in respect of such persons assessed to Income-tax or Sur-tax or interest tax in the Income-tax Wards, Circles, Districts and Ranges specified in the corresponding entries in column 2 thereof as are aggrieved by any of the orders mentioned in clauses (a) to (h) of sub-section(2) of section 246 of the Income-tax Act, 1961 in sub-section(1) of section 11 of companies(Profits) Sur-tax Act, 1964 (7 of 1964) and in sub-section(1) of section 15 of the Interest tax Act, 1974 (15 of 1974) and also in respect of such persons or classes of persons as the Board has directed or may direct in future in accordance with the provisions of clause(1) of sub-section(2) of section 246 of the Income-tax Act, 1961.

SCHEDULE

Charges with head quarters.	Income-tax Wards/Circles/ Districts/Ranges
1	2
1. Commission of Income-tax, (Appeals)-I, New Delhi.	1. IAC, Companies Range-II, New Delhi (formerly designated as IAC, Range-I-D, New Delhi) and all wards/Circles/Districts within the jurisdiction of that Range.
	2. IAC (Asstt)-Range-XIII, New Delhi and all wards/Circles/Districts within the jurisdiction of that Range.
	3. IAC (Asstt.), Range-XI, New Delhi and all wards/circles/districts within the jurisdiction of that Range.

New Delhi.

jurisdiction of that Range.

1. IAC, Companies Range-I, New Delhi (formerly designated as IAC, Range-I-A, New Delhi) and all Wards/Districts/Circles within the jurisdiction of that Range.
  3. IAC(Asstt), Range-I, New Delhi (formerly designated as IAC-R-I-B, New Delhi) and all Wards/Circles/Districts within the jurisdiction of that Range.
  4. IAC(Asstt), Range-II, New Delhi (formerly designated as IAC-R-I-C, New Delhi) and all Wards/Circles/Districts within the jurisdiction of that Range.
6. Commissioner of Income-tax, (Appeal)-VI, New Delhi.
1. IAC, Range-III-A, New Delhi and all Wards/Circles/Districts within the jurisdiction of that Range.
  2. IAC, Range-III-B, New Delhi and all Wards/Districts/Circles within the jurisdiction of that Range.
  3. IAC, Range-III-C, New Delhi and all Wards/Circles/Districts within the jurisdiction of that Range.
  4. IAC(Asstt), Range-IX, New Delhi (formerly designated as IAC-R-III-E, New Delhi) and all Wards/Circles/Districts within the jurisdiction of that Range.
  5. IAC(Asstt), Range-X, New Delhi (formerly designated as IAC-Range-III-F, New Delhi) and all Wards/Circles/Districts within the jurisdiction of that Range.
7. Commissioner of Income-tax, (Appeal)-VII, New Delhi.
1. IAC, Range-V-A, New Delhi and all Wards/Circles/Districts within the jurisdiction of that Range.
  2. IAC, Range-V-B, New Delhi and all Wards/Circles/Districts within the jurisdiction of that Range.

and all Wards/Circles/  
Districts within the jurisdiction  
of that Range.

3. Commissioner of  
Income-tax,  
(Appeal)-VIII,  
New Delhi.
  4. IAC(Asstt.), Range-XII, New Delhi  
(formerly designated as IAC-Range-  
V-F, New Delhi) and all Wards/Circles/  
Districts within the jurisdiction of  
that Range.
  1. IAC(C)-Range-I, New Delhi and all  
Wards/Circles/Districts within the  
jurisdiction of that Range.
  2. IAC(C)-Range-II, New Delhi and all  
Wards/Circles/Districts within the  
jurisdiction of that Range.
  3. IAC(C)-Range-IV, New Delhi and all  
Wards/Circles/Districts within the  
jurisdiction of that Range.
  4. IAC(C)-Range-VII, New Delhi and all  
Wards/Circles/Districts within the  
jurisdiction of that Range.
9. Commissioner of  
Income-tax,  
(Appeal)-IX,  
New Delhi.
  1. IAC(C)-Range-III, New Delhi and all  
Wards/Circles/Districts within the  
jurisdiction of that Range.
  2. IAC(C)-Range-V, New Delhi and all  
Wards/Circles/Districts within the  
jurisdiction of that Range.
  3. IAC(C)-Range-VI, New Delhi and all  
Wards/Circles/Districts within the  
jurisdiction of that Range.
  4. IAC-Range-VI-A, New Delhi and all  
Wards/Circles/Districts within the  
jurisdiction of that Range.
  5. IAC-Range-VI-B, New Delhi and all  
Wards/Circles/Districts within the  
jurisdiction of that Range.
  6. IAC-Range-VI-C, New Delhi and all  
Wards/Circles/Districts within the  
jurisdiction of that Range.
  7. IAC(Asstt.), Range-XVII, New Delhi  
and all Wards/Circles/Districts within  
the jurisdiction of that Range.

New Delhi.

and all Wards/Circles/Districts within the jurisdiction of that Range.

2. IAC(Asstt.)-Range-IV, New Delhi (formerly designated as IAC-R-II-F, New Delhi) and all Wards/Circles/Districts within the jurisdiction of that Range.
  3. IAC, Coy-Range-IV, New Delhi and all Wards/Districts/Circles except Coy Circle-XVIII, New Delhi within the jurisdiction of that Range.
  4. IAC(Asstt.)-Range-XV, New Delhi and all Wards/Circles/Districts within the jurisdiction of that Range.
11. Commissioner of Income-tax, (Appeal), XI, New Delhi.
1. IAC(Asstt.)-Range-V, New Delhi (formerly designated as IAC-Range-II-G, New Delhi) and all Wards/Circles/Districts within the jurisdiction of that Range.
  2. IAC(Asstt.)-Range-VI, New Delhi (formerly designated as IAC-R-II-H, New Delhi) and all Wards/Circles/Districts within the jurisdiction of that Range.
  3. IAC(Acquisition)-Range-I, New Delhi.
  4. IAC(Acquisition)-Range-II, New Delhi.
  5. IAC(Acquisition)-Range-III, New Delhi.
  6. IAC-Range-V-C, New Delhi and all Wards/Circles/Districts within the jurisdiction of that Range.
  7. I.T.O., Company Circle-IX, New Delhi.
12. Commissioner of Income-tax, (Appeal)-XII, New Delhi.
1. IAC(Range-III-D, New Delhi and all Wards/Districts /Circles within the jurisdiction of that Range.
  2. IAC(Asstt.)-Range-VII, New Delhi (formerly designated as IAC-R-IV-I, New Delhi) and all Wards/Circles/Districts within the jurisdiction of that Range.

jurisdiction of that Range excluding Company Circle-II.

3. Commissioner of Income-tax, (Appeal) -III, New Delhi.

1. Appellate Controller of State Duty, having exclusive jurisdiction over the Assistant Controller of State Duty within the jurisdiction of Controllers of State Duty Delhi, Delhi(C), Rohtak, Patiala, Jalandhar and Jodhpur.

2. IAS-IV(A), New Delhi and all Wards/Circles/Districts within the jurisdiction of that Range.

3. IAC(Astt), Range-VIII, New Delhi and all Wards/Circles/Districts within the jurisdiction of that Range.

4. IAC, Survey Ranges, New Delhi and all Wards/Circles/Districts within the jurisdiction of that Range.

5. IAC(Astt), Range-VI, New Delhi and all Wards/Circles/Districts within the jurisdiction of that Range.

4. Commissioner of Income-tax, (Appeal)-I, New Delhi.

1. IAC, Range-IV-C, New Delhi and all Wards/Districts/Circles within the jurisdiction of that Range.

2. IAC, Contractor Ranges, New Delhi (formerly designated as IAC-Range-II-1, New Delhi) and all Wards/Circles/Districts within the jurisdiction of that Range.

3. IAC, Range-II(1), New Delhi (formerly designated as IAC-Range-IV-1, New Delhi) and all Wards/Circles/Districts within the jurisdiction of that Range.

4. IAC, Asstt-Range-IV, New Delhi and all Wards/Circles/Districts within the jurisdiction of that Range.

5. IAC(Astt), Range-III, New Delhi and Wards/Circles/Districts within the jurisdiction of that Range.

Districts within the jurisdiction  
of that Range.

4. IAC-Range-VI-B, New Delhi (formerly designated as IAC-I-II-B, New Delhi) and all Wards/Circles/Districts within the jurisdiction of that Range.
5. I.T.O., Company Circle-XVIII, New Delhi.

Whereas Income-tax Ward, Circle, District or Range or part thereof, stands transferred by this Notification from one charge to another charge, appeals arising out of assessments made in that Income-tax Ward, Circle, District or Range or part thereof and pending immediately before the date of this Notification before the Commissioner of Income-tax (Appeals) of the charge from whom the Income-tax Ward, Circle, District or Range or part thereof is transferred, are to be dealt with by the Commissioner of Income-tax (Appeals) of the charge to whom the said Ward, Circle, District or Range or part thereof is transferred.

This Notification shall take effect from

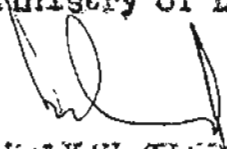
( KALYAN CHAND )  
Under Secretary  
Central Board of Direct Taxes

To

The Manager,  
Govt. of India Press,  
Mayapuri, New Delhi.

Copy to :

1. The Chief Commissioner of Income-tax, New Delhi.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. ADI (IO & PA), Bulletin Section, New Delhi.
4. Ad. VI/B. D. Sections.
5. ITCC Section (2 copies).
6. The Joint Secretary & Legal Adviser, Ministry of Law, Shashtri Bhavan, New Delhi.

  
( KALYAN CHAND )  
Under Secretary  
Central Board of Direct Taxes